

Subject:- News Item titled "Koteshwar Forest under siege" appearing in the Ahemdabad Mirror dated 20/09/2024

1. Background:-

The cognizance has been taken of this matter suo moto on the basis of a news item titled "Koteshwar forest under siege" appearing in the Ahmedabad Mirror dated 20.09.2024

On submission of the various Departments, Hon'ble NGT vide Order Dated:-11/12/2024 made the following observation.

"We consider it appropriate to constitute a Joint Committee comprising of representatives of Regional Officer, MoEF & CC at Gandhinagar, Principal Chief Conservator of Forests, Gujarat, Managing Director, Sabarmati Riverfront Development Corporation Ltd. and District Magistrate, Gandhinagar and direct the same to visit the land in question, join the authors of the newspaper article and other persons as considered appropriate, verify the factual position and truthfulness of the averments made in the newspaper article and submit report suggesting remedial measures if any."

Hon'ble NGT vide Order Dated:-11/12/2024 The District Magistrate, Gandhinagar will be the nodal agency for coordination and compliance. The District Magistrate, Gandhinagar constituted a joint committee comprising of the following members:

1	District Magistrate, Gandhinagar	Chairperson
2	Representatives of Regional Officer, MoEF & CC	Member
3	Representatives of Principal Chief Conservator of Forests, Gujarat Government	Member
4	Representatives of Managing Director, Sabarmati Riverfront Development Corporation Ltd.	Member
5	Deputy Municipal Commissioner Gandhinagar Municipal Corporation	Member
6	Prant Officer, Gandhinagar	Member

2. Methodology:

In accordance with Hon'ble NGT Order Dated:11/12/2024, Joint Committee was constituted by District Magistrate, Gandhinagar As on Dated:-19/07/2025.

A committee was formed by the District Magistrate, Gandhinagar's order dated 19/07/2025, in which the committee verified the veracity of the article published in the news and ordered to submit a report to the District Magistrate, Gandhinagar

As per the order of the District Magistrate, Gandhinagar, Prant Officer, Gandhinagar, has issued an order to include include two villagers by letter dated 19/07/2025. Also, the first meeting of the committee was held on 21/07/2025. In which the members present decided to visit the incident site on 22/07/2025 at 5:00 PM. According to which, on 22/07/2025, the members of the committee and the villagers visited the site. As the journalists were not present on 22/07/2025, it was decided to visit the site again on

23/07/2025 1:00 pm, according to which the site was visited on 23/07/2025 in the presence of the members of the committee, villagers and journalists. (The photos of which are included herewith).

It is prima facie stated that the site indicated by the journalist is the land lying in Town planning Scheme no 48, Final Plot No. 61/Survey number No. 245 of Koteswar village (map attached here with-annexure-1). The land in question appears to be privately owned by MANORAMYA RESORTS AND HOTELS PVT person DILIPBHAI SHAH. It has been observed that trees have been felled at the site mentioned and showcased by Mr. Sarfaraz Shaikh & Mr. Jignesh Vora from Ahmedabad Mirror.

The committee would like to inform that due to monsoon, the entire area was covered with thick herbs and shrubs which made the committee difficult to count the exact number of trees and species felled in the area. However, the visible stumps/ trunks of trees cut down at the site were of Prosopis juliflora (Gando Baval), Acacia nilotica (Desi Baval), Very few numbers of holoptelea integrifolia (Kanaji), Very few numbers of Azadirachta indica (Neem). Some of the stumps shown by the locals as well as by the journalist were quite old, may be around 03-04 years old as they were severely infested by the termites and that level infestation takes time to develop. (The photos of which are included herewith).

Conclusion/Remedial measure

It is respectfully submitted that no remedial actions have been taken till now. As the area under consideration falls under Gandhinagar Municipal Corporation further action need to be taken under various provisions of Saurashtra tree felling Act-1951 and Government Resolution of Forest Department dated 20/05/2016 by Municipal commissioner, Gandhinagar Municipal Corporation or officer appointed by Municipal Commissioner, Gandhinagar Municipal Corporation (As per Annexure-2).

		
Representatives of Regional Officer, MoEF & CC	Representatives of Principal Chief Conservator of Forests, Gujarat Government	Representatives of Managing Director, Sabarmati Riverfront Development Corporation Ltd.
		
Deputy Municipal Commissioner Gandhinagar Municipal Corporation, Gandhinagar	Prant Officer, Gandhinagar	District Magistrate, Gandhinagar



 GPS Map Camera



Ahmedabad, Gujarat, India
Gidc Bhat, Bhat, Ahmedabad, Gujarat 382424, India
Lat 23.102498° Long 72.621574°
23/07/2025 01:48 PM GMT +05:30

74



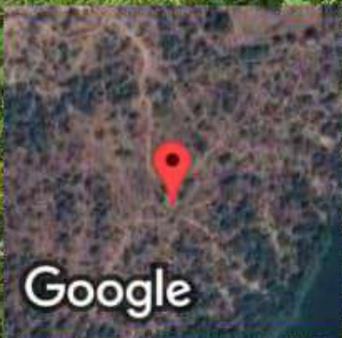
 GPS Map Camera

Ahmedabad, Gujarat, India

, Gidc Bhat, Bhat, Ahmedabad, Gujarat 382424, India

Lat 23.102542° Long 72.621602°

23/07/2025 01:47 PM GMT +05:30



Google









Disclaimer: This is only an English translation of original GR published in Gujarati Language. For any interpretation issue, please refer to the original Gujarati GR.

Regarding online method through portal for obtaining permission for cutting trees on private lands for industrial and commercial purpose and for its re-forestation

Government of Gujarat
Forest and Environment Department
Sachivalaya
Gandhinagar
Resolution No. : PEN/2014/51/W
Date: 20-05-2016

Having read :

1. Forest and Environment Department, Govt. of Gujarat, Sachivalaya, Gandhinagar Resolution No.Gh/Kh/S.S.T./P A N/2014/51/W dated 20-10-2015

Foreword

“Saurashtra Tree Cutting Felling Cutting Felling of Trees (infliction of punishment) (regarding punishment) Act, 1951” is in force in State for regulation and control of cutting of trees grown on private lands.

Forest and Environment Dept, Government of Gujarat has issued a notification dated 20-10-2015 as indicated at Ref 1 for encouraging of planting of trees and regulation and control on cutting of trees grown on private lands outside of forest area, vide which 86 type of trees shown in list “C” have been exempted from permission for cutting and transporting. But, permission of competent authority is required for cutting and transportation of trees like Neem, indigenous Babul, Kanji , Mango and Tamarind(Ambli) trees in areas, which are indicated in resolution. Apart from this, permission of competent authority is required for cutting and transportation of 22 type of unreserved trees and 5 type of reserved trees indicated in list “B”.

To encourage industrial and commercial activities, it was under consideration of Government of Gujarat, under “Ease of Doing Business”, to grant online permission through portal by

making necessary changes in method of obtaining permission for cutting of trees and ensuring re-forestation in private land, its procedure, time limit, conditions and related issues.

Resolution

After due deliberation, it has been resolved to implement following method for permission of cutting trees on private lands for industrial and commercial purpose, for its re-forestation and allied activities

General conditions for permission for cutting trees:

- (1) Application has to be made compulsorily online for obtaining permission for cutting trees for industrial and commercial purposes.
- (2) Order to grant permission for cutting of trees will be made available online.
- (3) Permission to cut reserved trees will be granted by Deputy Conservator Forests and Permission for transportation will be granted by Forester (Forester).
- (4) The under-mentioned officers will be the authority to give permissions for cutting of unreserved 17 type of trees and 5 type of reserved trees indicated in Annexure-B.

Sr. No.	Area	Competent authority
1	Mahanagarpalika area	Officer designated by Municipal commissioner
2	Urban Development Authority	Chief Executive Officer
3	For Nagarpalika area	Chief Officer
4	For Rural areas	Mamlatdaar

- (5) Transit pass will be issued by Forester for unreserved 17 type of trees and 5 type of reserved trees indicated in Annexure-B. Whereas for other areas, officer designated by competent authority/talati cum mantri will give transit permission in the prescribed format.
- (6) **Special provisions for Ganda Baval :**

For cutting Ganada baval and/or for making charcoal in areas of reserved forests, protected forest or area notified under Section-4 of Indian Forest Act, 1927, areas upto 16 km from sanctuary and national park and 2 km from sea-coast will be given by Deputy Conservator Forests.

For areas indicated above as well as Kutch, Patan, Banaskantha, Mehsana, Surendranagar and Rajkot district, permission for transportation of coal will be given by Range Forest Officer.

- (7) Details like application made by the applicant, assurance for re-forestation, permission for cutting of trees, if permission not granted, reasons thereof, self-certification regarding re-forestation, verification and cross-verification, trees actually cut and goods obtained from the same can be seen online on the portal.
- (8) The inspection procedure and its check-list will be displayed on the website of Principal Chief Conservator of Forests (HoFF).
- (9) Applicant has to upload copy of 7/12, Hak-patra 8(a) online along with application.
- (10) The time limit for permission of cutting of trees and issuing transit pass and the related activities will be as under :

Sr. No.	Particulars	Time-limit
1	Permission for cutting of reserved trees	60 days
2	Permission for cutting of unreserved trees	30 days
3	Permission for making charcoal from wild babul	30 days
4	Grant of transportation pass/certificate	30 days
5	Time limit for re-forestation	1 year
6	Verification of re-forestation	60 days
7	Cross-verification of re-forestation	60 days

Note: The period of 15th June to 15th October will be considered off season for cutting of trees and transportation, because of which permissions will not be issued during this period. And this period will not be considered within time limit for clearance of cases, correspondences.

- (11) For reserved trees, provisions shown in Annexure-A, and for unreserved trees and list of 05 exempted trees, provisions shown in Annexure-B will be applicable.

By orders and on behalf of Governor, Gujarat.

Gaurav Dahiya
Deputy Secretary
Forest and Environment Department
Government of Gujarat

Copy to:

- Principal Secretary to Hon'ble CM, Gujarat, Gandhinagar
- Secretary to Hon'ble CM, Gujarat, Gandhinagar
- Personal Secretary to Hon'ble Minister for Forest and Environment, Sachivalaya, Gandhinagar
- Personal Secretary Hon'ble Minister of State for Forest and Environment, Sachivalaya, Gandhinagar
- Personal Secretary to All Hon'ble Ministers/Ministers for State/Deputy Ministers/Parliamentary Secretaries, Gujarat, Sachivalaya, Gandhinagar
- Principal Secretary, Gujarat, Sachivalaya, Gandhinagar
- Additional Principal Secretary, Industry and Mines Department, Sachivalaya, Gandhinagar
- Principal Secretary, Forest and Environment Dept; Sachivalaya, Gandhinagar
- Principal Secretary, Revenue Dept., Sachivalaya, Gandhinagar
- Principal Secretary, Panchayat Urban Housing and Rural Development Dept., Sachivalaya, Gandhinagar
- Secretary, Urban Development and Housing Development Dept., Sachivalaya, Gandhinagar
- All departments of Sachivalaya, Sachivalaya, Gandhinagar
- Principal Chief Conservator of Forests & HOFF, Aranya-Bhavan, Sector 10A, Gandhinagar (with request to inform respective offices).
- Principal Chief Conservator of ForestS (Wildlife) Aranya-Bhavan, Sector 10A, Gandhinagar.
- Additional Principal Chief Conservator of Forests SF-2, Gujarat, Sachivalaya, Gandhinagar
- Development Commissioner, Gujarat, Gandhinagar for issuing circulars to all gram panchayats
- Managing Director, Nagarpalika, Gujarat, Gandhinagar for issuing circulars to all nagarpalikas and for implementation
- All Municipal Commissioners
- All Collectors/District Development Officers/Deputy Conservator Forests for implementation for issuing circulars to regional officers.
- All branches of Forest and Environment, Sachivalaya, Gujarat, Gandhinagar.
- Accountant General Rajkot/Ahmedabad.
- System Manager, Forest and Environment Department, Sachivalaya, Gandhinagar for displaying online.

Forest and Environment Department

Enclosure to Resolution No. : PEN/2014/51/W dated 20-05-2016

Annexure – 5

Provisions for cutting of reserved trees and transportation

A-1 List of reserved trees:

Teak, Sisam, Mahuda, Kher (*Acacia catechu*) and Sandalwood are indicated as reserved trees.

A-2 Method of applying:

For obtaining permission for cutting of trees, applicant will have to apply online on e-portal and will have to give assurance of re-forestation of three times trees for which permission has been granted.

A-3 Technical opinion:

Within 30 days of receipt of application, Range Forest Officer will have to give technical opinion and upload it within 48 hours. For all opinions issued by Range Forest Officer, Assistant Conservator of Forests will conduct verification of 10% of the cases for which opinion has been issued.

A-4 Permission for cutting of trees:

Within 60 days of receipt of application, Deputy Conservator Forests will issue permission for cutting of trees and will have to inform applicant online and through SMS. In case, it is not possible to issue permission within this time limit, the applicant will be informed regarding the same by online and through SMS. If, no intimation is given to the applicant within 60 days, it will be deemed that applicant has been given permission (deemed permission). In such cases, responsibility of the Deputy Conservator Forests will be fixed for delay without reasonable reasons.

A-5 Information regarding cutting of trees by the applicant:

After obtaining permission / deemed permission, applicant will have to apply online for transit pass.

A-6 Transit Pass:

Within 30 days of receipt of application, the Forester will have to issue transit pass and upload its details.

A-7 Re-forestation:

1. Reforestation of 3 times of trees for which permission /deemed permission has been obtained will have to be done within 1 year, and self-certification for the same will be displayed online on the portal by the applicant.
2. Verification: Within 60 days of display of details of reforestation by the applicant, related Range Forest Officer will verify the 100% reforestation activities and display the notes regarding the same online on the portal.
3. Cross-verification: Within 60 days of display of details of verification of 100% reforestation, related Assistant Conservator of Forests will verify the 10% cases selected randomly and display the notes regarding the same online on the portal.

A-8 Record maintenance:

Related Deputy Conservator Forests will maintain register and correspondence as shown in prescribed sample.

Gaurav Dahiya
Deputy Secretary
Forest and Environment Department
Government of Gujarat

Forest and Environment Department

Enclosure to Resolution No. : PEN/2014/51/W dated 20-05-2016

Annexure – B

Provisions for cutting and transportation of unreserved trees and five trees, viz. Neem, Indigenous Babul, Kanji, Mango and Tamarind tree for cutting and transporting indicated in Annexure 5

B-1 List of unreserved trees:

Total 17 trees, viz. Banyan tree, Pipalo (*Ficus religiosa*), Timru (fruit tree), *Terminalia tomentosa* (sadam), Simado, *Prosopis senereria*, Kilai, Sevan, Biyo, Rohan, Dhavado, Kalam, Haldu, Myrobalan (Harde), Kadayo, Rohido, Rayan have been indicated as unreserved trees in the above-mentioned resolution.

B-2 Method of applying:

For obtaining permission for cutting of trees, applicant will have to apply online on e-portal, and will have to give assurance of re-forestation of two times trees for which permission has been sought.

B-3 Technical opinion:

For issuing permission for cutting of trees in areas indicated in Annexure-ka, competent authority will have to obtain technical opinion from Range Forest Officer.

On receipt of correspondence from competent authority issuing permission, Range Forest Officer will have to give technical opinion within 30 days, and upload it within 48 hours. If technical opinion is not issued within 30 days, it will be deemed that permission has been granted (deemed permission).

B-4 Permission for cutting of trees:

For 17 type of unreserved trees and 5 type of trees indicated in Annexure-ka, revenue officers indicated at para number 5 will be considered as competent authority.

For areas near the Forest, within 7 working days of receipt of technical opinion, the concerned officer will issue permission for cutting of trees and will have to inform applicant online and through SMS. If, no intimation is given to the

applicant within 7 days, it will be considered that applicant has been given deemed permission.

For areas indicated at para number 7, for cutting of Gaando-baaval (wild babul) and/or for making charcoal, the permission will be issued by Deputy Forest Conservator within 30 days and will have to inform applicant online and through SMS. If, no intimation is given to the applicant within 30 days, it will be considered that applicant has been given deemed permission.

B-5 Information regarding of cutting of trees by the applicant

After obtaining permission / deemed permission, applicant will have to apply online for transit pass.

B-6 Transit Pass:

1. Within 30 days of receipt of application, Forester will have to issue transit pass for areas indicated in Annexur-ka.
2. For areas upto 16 km from sanctuary and national park and 2 km from sea-shore as well as Kutch, Patan, Banaskantha, Mehsana, Surendranagar and Rajkot districts, permission will be given by Range Forest Officer within 30 days.
3. For areas other than forest areas, officer designated by competent authority/Talati cum Mantri will give transit pass within 30 days of receipt of online application.
4. The officer issuing permission for cutting of trees will have to display notes regarding issue of transit pass/certificate on the portal.
- 5.

B-7 Re-forestation:

1. Reforestation of 2 times of trees for which Permission /deemed permission has been obtained will have to be done within 1 year, and self-certification for the same will be displayed online on the portal by the applicant. No reforestation is required to be done for cutting of wild babul.
2. Verification: Within 60 days of display of details of reforestation by the applicant, competent authority issuing permission will verify the 100% reforestation activities and display the notes regarding the same online on the portal.
3. Cross-verification: Within 60 days of display of details of verification of 100% reforestation, competent authority issuing permission will verify the 10% cases selected randomly and display the notes regarding the same online on the portal.

B-8 Record maintenance:

The competent authority issuing permission will maintain register and correspondence as shown in prescribed sample.

Gaurav Dahiya
Deputy Secretary
Forest and Environment Department
Government of Gujarat

Forest & Environment Department
Enclosure to Resolution No. : PEN/2014/51/W dated 20-05-2016

Annexure – C

Special Provisions for Neem, Indigenous Babul, Pongamia tree, Mango tree and Tamarind tree.

Vide Department's resolution dated 20-10-2015, it is necessary to obtain permission in under-mentioned areas for cutting and transportation of exempted trees, viz. Neem, Indigenous Babul, Pongamia tree, Mango tree and Tamarind tree.

- 1 Mangrove covered area, notified area, eco-sensitive area
- 2 Boundary of reserve forest, national park, sanctuary, sea shore, within 5 km in the area of boundary of desert
- 3 Area above 500 meter MSL (from sea shore)
- 4 Area within distance of 200 meter from National highway, State highway, district roads
- 5 The under mentioned talukas of Gujarat State – Kaparada, Dang, Vandsa, Vyara, Uchchal, Songadh, Umarpada, Mandvi, Valod, Tilakwada, Dediypada, Saagbaara, Nizar, Kawant, PaviJetpur , ChotaUdepur, Naswadi, Sankheda, Jambughoda, Khanpur, DevgadhBariya, Garbada, Limkheda, Dahod, Jhalod, Fatepur, Morva (Hadaf), Halol, Ghoghamba, Kalol, Godhara, Sahera, Lunawada, Santrampur, Kadana, Khanpur, Virpur, Bhaayad, Maalpur, Dhansura, Modasa, Meghraj, Bhiloda, Vijaynagar, Khedbrahma, Mendarda, Daanta, Maliya, Talala, Una, Khambha, Dhari, Visavadar, Junagadh and Vanthali.

Gaurav Dahiya
Deputy Secretary
Forest and Environment Department
Government of Gujarat

જિલ્લો : ગાંધીનગર
તાલુકો : ગાંધીનગર
મોજે : કોટેશ્વર
બ્લોક/સરવે નંબર : ૨૪૫
સત્તા પ્રકાર : બીન ખેતી
જમીનનો ઉપયોગ : બીન ખેતી
ખેતરનું નામ :
અન્ય વિગતો

જુનો બ્લોક/સરવે નંબર : ૧૫૧

જુના સરવે નંબર ને લગત નોંધ નંબરો:

૧,૨૮૨,૩૬૪,૪૨૩,૭૩૧*,૭૫૩,૭૮૦* |***

જુના સરવે નંબર ને લગત બીજા હકો અને બોજા ના નોંધ નંબરો:

૬૪,૬૬,૭૯,૮૦,૮૮,૩૯૭,૩૯૮,૪૩૮,૪૫૮,૪૯૦,૫૩૮,૭૫૩,૮૬૭* |***

હયાત નગર
રચના યોજના

લાયક જમીન	ક્ષેત્રફળ હે. આરે. ચોમી.	ખાતા નંબર/ક્ષેત્રફળ/આકાર હે. આરે. ચોમી.	નોંધ નંબરો અને કબ્જેદારોના નામ
જરાયત ----- કુલ ક્ષેત્રફળ આકાર રૂ.	૫૨-૫૮-૯૨ ----- ૫૨-૫૮-૯૨ ૧૮૨.૭૫	૪૨૬ ૫૨-૫૮-૯૨ ૧૮૨.૭૫	૧૨૩૦,૧૨૯૭,૧૩૯૩,૧૪૦૯,૧૪૪૯,૧૪૫૯,૧૫૧૧,૧૫૨૫, ૧૫૨૬,૧૫૨૭,૧૫૫૮,૧૫૬૭,૧૫૭૭,૧૫૯૧, MANORAMYA RESORTS AND HOTELS PVT વ્યક્તિ Dilipbhai Shah(૧૫૭૭)
જુડી તથા વિષેશધારો રૂ પાણીભાગ રૂ.	0.00 0.00		
ગણોતિયાની વિગતો	બીજા હકો અને બોજાની વિગતો		
	<p>૧૨૩૦, ----- શ્રી દેવેન્દ્ર ચીમનલાલને નામદાર ગુજરાત હાઇકોર્ટનો-<0> યથાવત સ્થિતિ જાળવી રાખવા અંગે કો.મ.વ.ટ્રસ્ટના<૭૫૩> <૧૨૯૭> we are also informed that there have been certain developments qua the suits<૧૩૯૩> APPLICATION (FOR DIRECTION) NO. 1 of 2019 In R/SPECIAL CIVIL AP 3409 of 2007<૧૪૪૯> STATUS QUO SHOULD BE MAINTAINED REGARDING IMMOVABLE PF IN VIEW OF THIS THE PRESENT MATTER STANDS DISPOSED OF AC IN VIEW OF WITHDRAWAL PURSIS EXHIBIT 88 PLAINTIFF WITHDRAW DISCHARGED. AD-INTERIM RELIEF, IF ANY STANDS VACATED FORTI બિનખેતી<૧૫૫૮> ફેરફાર રીપોર્ટ નંબર ૧૪૧૦/૨૦૨૨ને ઉપરોક્ત ચર્ચાનુંસાર "મંજુર" કરવામાં આવે છે.<૧૫૬૭> <૧૫૯૧></p>		

#-નામંજુર ૬-તકરારી *-૨૬

04-03-2023 14:10:38 ની સ્થિતિએ

વહીવટીય નકલ / Administrative Copy પ્લિટ તા. 26/07/2025 15:27:58

શીજન્ય : રાષ્ટ્રીય સૂચના-વિજ્ઞાન કેન્દ્ર, ગુજરાત રાજ્ય નકલ આપનાર કચેરી : મામલતદાર કચેરી, ગાંધીનગર

પાનું : 1/1

* Last Updated As On Date 04/03/2023 02:10:38

District GANDHINAGAR	Taluka GANDHINAGAR	Village KOTESHWAR	Survey/Block Number 249
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Promulgation Entry No. 1230 & Date 23/03/2017

Old Survey Number 151			
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Land Details

Total Area (H. Are. SqMt.) :	52-68-92		
Total Assessment Rs. :	182.75		

હયાત નગર
રચના યોજના

Owner Details

#	Khata No.	Owner Name (In GUJARATI)	Owner Name (In English)
1	426	MANORAMYA RESORTS AND HOTELS PVT.LTDની અધિકૃત વ્યક્તિ Diipbhai Shah	

PART PLAN SHOWING
SUR. NO. : -151/P
VILLAGE:-KOTESHWAR
TALUKA:- GANDHINAGAR
DISTRICT:- GANDHINAGAR



Annexure-1

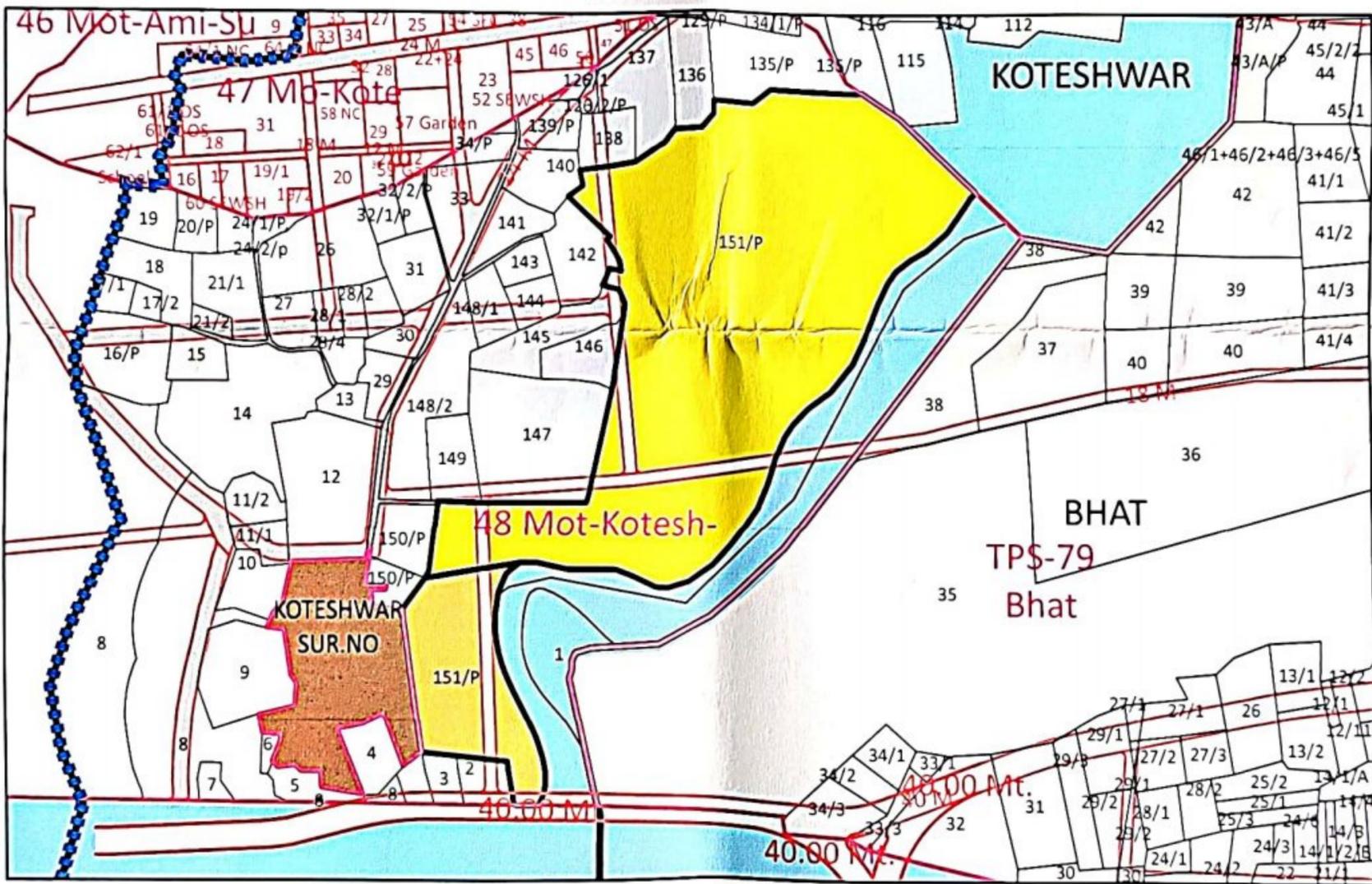


1 c.m. = 120 mt.

LEGEND

- Residential Zone I-R1
- AMC Boundary
- TPS Boundary
- Gamtal Extension-GME
- Village Boundary
- Proposed Road
- Survey Boundary

Part plan of Sanctioned Development plan (Second Revised) of AUDA Under Govt.Notification no. GH/V/207 of 2014/DVP-112013-4777-L Dated-20/12/2014 U/S-17(1)(c) of the G.T.P. & U.D Act-1976
Sanction variation in the final development plan of ahmedabad urban development authority
U/S -19(2) - L dated ; 21-06-2016



This part plan is certified for the Sur. No.:-151/P

NOTE :- This part plan cannot be used for making any entry in revenue records and can not be considered As Development Permission or Permission for Addition/Alteration.

Application Inward No OFFICE COPY
Amount Recieved Rs. :-
Receipt No. : / Date:-

TRUE COPY

PREPARED BY GIS OPERATOR

CHECKED BY P.A

Junior Town Planner
Gandhinagar Municipal Corporation
Gandhinagar.

PART PLAN OF PRILIMINARY TOWN PLANNING SCHEME -NO.-48 (KOTESHWAR-MOTERA)

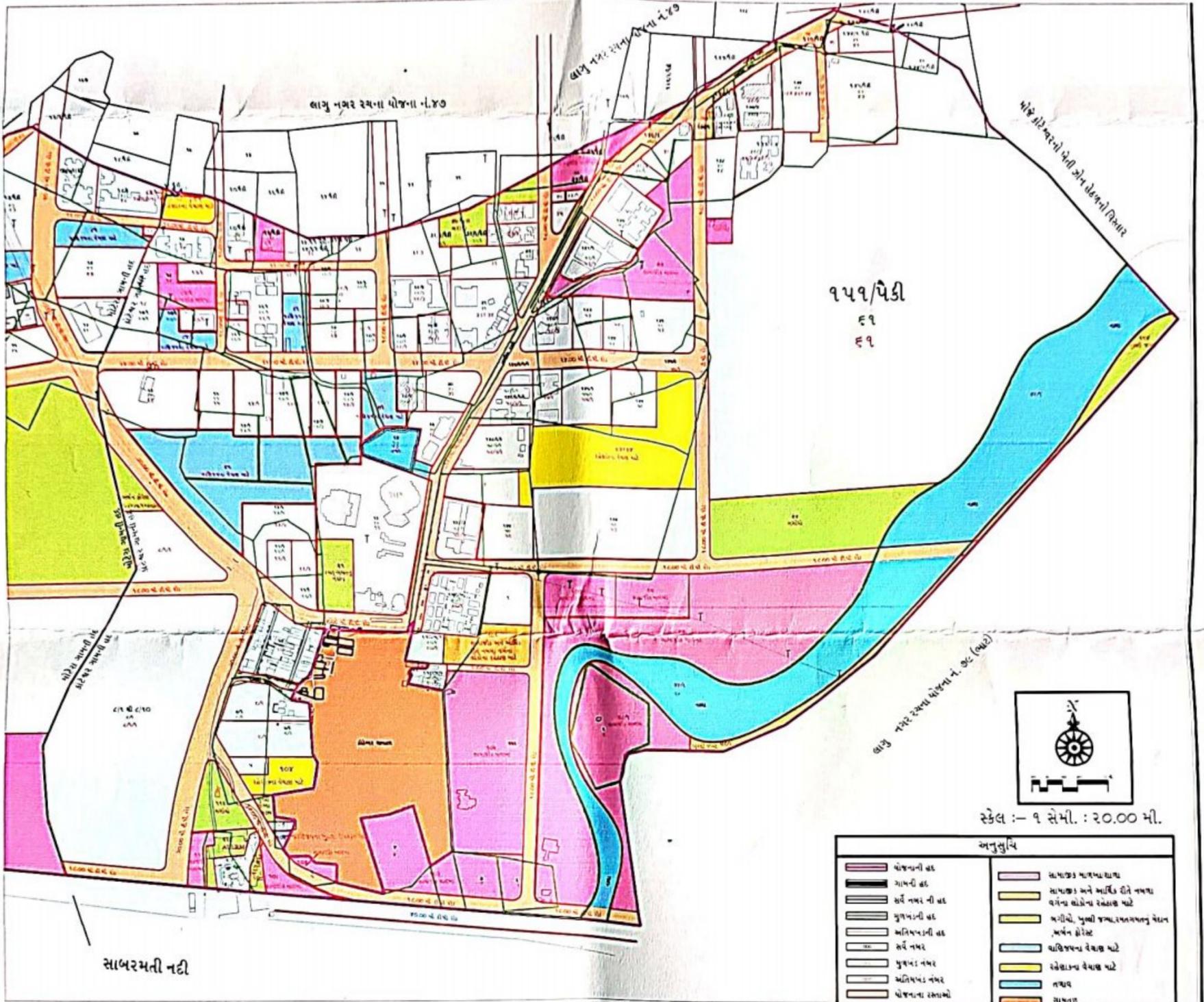
92



SCALE: NTS



VILLAGE :-	KOTESHWAR
SURVEY NO:-	151/P
ORIGINAL PLOT NO:-	61
FINAL PLOT NO:-	61



This part plan is certified for the F.P NO: 61

LEGEND	
	A.M.C. BOUNDARY
	T.P.S. BOUNDARY
	VILLAGE BOUNDARY
	SURVEY BOUNDARY
	O.P. BOUNDARY
	F.P. BOUNDARY
	SALE FOR RESIDENTIAL
	SALE FOR COMMERCIAL
	N.C./SCHOOL
	SOCIAL INFRASTRUCTURE
	PLAY GROUND, O.S., GARDEN
	S. & E.W.S.H
	ROAD
	WATER BODY
	EXISTING STRUCTURE
	EXISTING SHED
	H.T. LINE
	GSPL LINE

SANCTIONED UNDER GOVT. NOTIFICATION NO:

GH/V/326 OF 2024/UDUHD/TPS/e-file/18/2023/10377/L. DATE: 05-09-2024.

TRUE COPY

NOTE:- Final plots boundary and allotment of final plot as subject to variation. This part plan cannot be used for making any entry in revenue records and can not be considered As Development Permission or Permission for Addition/Alteration.

સદર પાર્ટપ્લાન અંગેની કચેરીનો પલોચ નં _____
 રૂ. _____ તા. _____ અન્વયે આપવામાં આવેલ છે.

Prep. By
CAD OPERATOR

Chd. By:
Planning Assistant

JUNIOR TOWN PLANNER
Gandhinagar Municipal Corporation
Gandhinagar

સ્થળ: હોટેલ પર
 તારીખ: ૨૩/૭/૨૦૨૫

પંચોળી ધાન:

ક્ર.નં.	નામ	ભા.વ.બા.	શબ્દો	વરુવાકી
૧	ખોડાલાઈ દુધાલાઈ ભરવાડ	૪૨	પશુપાલન	ભવભાગ્યામ, હોટેલ પર
૨	ભાગ્યજી જવાજી ઠાકોર	૬૫	મકુરી	પાનળી ટાંકી પાસે હોટેલ પર

આજરોજ આમો ઉપર જમાવ્યા મુજબના પંચો હોટેલ પર
 ખાતે સાંજના ૫:૦૦ ઇસાહે ઇકર વડી વ્યેન્યુ નવારીથી હોટેલ પરએ
 સમજુત હવેત છે હે કાદર બાલને આમદાવાદ મીરર ગ્યુઝરાં આવેત
 તા: ૨૦/૧૨/૨૦૨૪ના અરેવાત અંદમે' તાલ. નેભાવત ડીવ ફીલુનમ ક્ષારા
 લેવામાં આવેત ક્યુમોરો હેમ નં ૦૪૦૪૦૫૧/૧૧૧૧૧૧૧૧ No. ૨૦૨૧૨૦૨૫
 (૭૮) દરગાંઈ ૦૪૦૪૦૫૧/૧૧૧૧૧૧૧૧ No: ૨૨૦૬/૨૦૨૫ (૧૨)ની
 ધાનને પંચનાજીં હવવા સમજુત હવગાં અદમન થઈ સ્થળ પર ઇકર થઈ
 નીચે મુજબની હુકમન જમાવેત છે.

સવાલવાળી જમીન પર તા: ૨૦/૧૨/૨૦૨૪ના રીજી આમદાવાદ મીરરમાં
 અરેવાત પુલ્લાઈમ વરનાર પત્તજારથી સરકારેત કોમ અને જીનેથી વોરા
 ઇકર વહેત છે તે ઉપરાંત સ્થળ પર હોટેલ પર ગામના ગામજી ઉમ્મોલાઈ
 હરગોવિલાઈ પચે ઇકર છે તે ઉપરાંત પુાંત આલજારીથી ગાંધીનગર,
 ડેપુટી ડાયરેક્ટર મીંઈઈ & ૮૮, અદાપર વન અંરસથી ગાંધીનગર,
 વનવલ મેનેજરથી આનરમળ ડેપુટીપ્રમોજ હોપોરિશાન, સવેયરથી ગાંધીનગર
 મલનગરપામિલા હોપોરિશાન ૮૧૦૧૧ આનંપા પલાગ, આગાપન
 કુપરવાઈઈ ૨ ગાંધીનગર મલનગરપામિલા હોપોરિશાન ત્રોરે આલજારીથીઓ
 ઇર્મચારીથીઓ ઇકર વહેત છે

ત્યારબાદ પત્તજારથી ક્ષારા નેમોળા અરેવાલમાં દરવિતે
 સ્થળ લગાવગાં સ્થળ પર મુસાજાન હવવામાં આવેત છે જ્યાં સદર
 જમીન ખાનગી મામલોની હોવાજીં વહેઈ પરથી જમાઈ આવે છે

P.T.O.

કેનો સ.નં. વચ્ચ (કુ.સ.નં - ૧૫૫૦૧૦૧) ટીપા નંબર - ૩૩ કોઈએ
ખોર નં. ૭૬ અને બમકેદાર ગરીબે MANUWARMA REJOARS
AND HOTELS PVT વહિન DILIPDHAR SHAM જવાળું
જનાપતિ છે

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સવાસવાળી જાનમાં સ્થળ ભરીશવા બચનાં હામ્યાં વસાઈની
મંડળ હોઈ ઝાંડા ઝાંડા વાળી નીજલે છે વ્યા હેલા વ્યા
બપાપે છે ને સ્પષ્ટ ધળ વધા પરંતુ અણુ જ્યા પર બપાપત
ઝાંડા ધડ મેવા મળે છે તેના પર ઊંચા "આવે" છે ગધા
કે ઝાંડા ધડ બપાપત છે તેના અણુ આવશે સ્થળ પર
મળી આવે વધ

ઉપર મુજબની હોઈ જાનમાં સ્થળ પર વાજર
વહી સમાવ્યા મુજબની સાચા અને જરી છે તેમજ હોઈ જા
પણ હાજર હાલ પુના જાનવેદીયન યસમાં સમાવે જોઈ
કે વાંચા, સમજ પચારી જામોને મહી હસ છે

પંચાણ મહી:
૧ ૨૩/૧૧/૨૦૨૪

૨ ૨૩/૧૧/૨૪

સ્થળ: ટોરેશ્વર
તારીખ: ૨૩/૧૧/૨૦૨૪

S. I. Samra
રવિન્યુ ગમ્હારી
ટોરેશ્વર

Panchanama Work (Inspection Report)
Details of the Punch (Community Witnesses):

Sr. No.	Name	Age	Occupation	Residence
1	Khodabhai Ishwarbhai Bharwad	42	Animal Husbandry	Bharwadvas, Koteswar
2	Ishwarji Jivaji Thakor	65	Labor	Near the Water Tank, Koteswar

Today, the above-mentioned Panchas were present at Koteswar at 5:00 PM. The Revenue Talati explained that this matter pertains to a report published in the **Ahmedabad Mirror** dated **20/09/2024**. Based on that, the **National Green Tribunal** has taken **Suo Motu cognizance** under Case No. **Original Application No. 208/2024 (WZ)** (Earlier **Original Application No. 1206/2024 (PB)**), and the Panchanama was carried out accordingly with consent.

Upon visiting the site, the following facts were observed:

On the disputed land, **journalists Mr. Sarfaraz Sheikh and Mr. Jignesh Vora**, who reported the news in the Ahmedabad Mirror on 20/09/2024, were present. Also present were local villager **Umeshbhai Hargovindbhai Patel** from Koteswar, as well as several officials including:

- The Sub-Divisional Officer, Gandhinagar
- Deputy Director, MoEF & CC
- Assistant Forest Conservator, Gandhinagar
- General Manager, Sabarmati Development Corporation
- Surveyor, Gandhinagar Municipal Corporation (Town Planning Dept.)
- Horticulture Supervisor, Gandhinagar Municipal Corporation
- And other officers/staff

Later, the journalists visited the site mentioned in their report. According to official records, the land in question is **privately owned**, bearing:

- Survey No: 245 (Old Survey No: 151 part)
- Town Planning No: 48
- Final Plot No: 61
- Name of Occupant: **MANORAMYA RESORTS AND HOTELS PVT. LTD.**, individual **Dilipbhai Shah**

During site inspection, due to the monsoon season, the area is overgrown with shrubs and grass, making it difficult to determine exactly how many trees may have been cut. However, a few **tree stumps** were visible, with signs of regrowth (sprouting). No other remnants of felled trees were found at the location.

All the above-stated facts were observed by us on site, and we confirm that they are true and correct. This statement is given voluntarily, without any pressure or coercion. After reading, understanding, and considering it, we have signed this document.

Signatures of the Punch:

1. Khodabhai Ishwarbhai Bharwad (Sd/-)
2. Ishwarji Jivaji Thakor (Sd/-)

Place: Koteswar

Date: 23/07/2025